

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2815  
ANSWERED ON:12.12.2006  
FOREIGN COMPANIES IN MINING  
Chatterjee Shri Santasri

**Will the Minister of MINES be pleased to state:**

- (a) Whether the Government proposes of handover few mines in the country to foreign companies ;
- (b) If so, the details thereof ;
- (c) Whether the foreign companies have asked for special concessions for mining operations ;
- (d) If so, the details thereof; and
- (e) The reactions of Government thereto ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY)

(a) : No, Sir. Under Section 5(1) of Mines and Minerals (Development and Regulation) Act, 1957, only an Indian national or a company registered in India under Section 3(1) of the Companies Act, 1956 can be granted a mining lease.

(b)to(e) : Does not arise in view of reply to (a) above.